

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

CP(IB) No.63/Chd/HP/2024

IN THE MATTER OF:

Divyam Healthcare

...Petitioner

Vs.

Celebrity Biopharma Ltd

...Respondent

Under Section: 9, IBC 2016

Order delivered on 03.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Jyotirmay Vashisht, Advocate

For the Respondent : Mr. Pardeep Jain, Advocate

ORDER

Vakalatnama has been filed on behalf of the respondent/corporate debtor vide Diary No. 00641/2 dated 28.06.2024. The same is taken on record. Affidavit of service is stated to be e-filed. Let the hard copy of the same within one week. A date is requested by learned counsel for the respondent for filing the reply. Let the same be filed within three weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 27.08.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja